LOK SABHA UNSTARRED QUESTION NO. 1171 TO BE ANSWERED ON 11th February, 2019

Safety and Security in Petroleum Industry

1171. SHRI K.R.P. PRABAKARAN: SHRI MALYADRI SRIRAM: SHRI OM BIRLA:

पैट्रोलियम और प्राकृतिक गैस मंत्री

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Government accords top priority to safety, security and environmental aspects and continuously monitors and brings in changes in statutes, rules and regulations in order to enhance them at the petroleum installations from time-to-time at par with global standards and if so, the details thereof along with the steps being taken by the Government in this regard so far;
- (b) whether the Government has conducted any study report about the safety and security and environment protection in petroleum and natural gas industry particularly in its various installations/plants/units and if so, the details thereof along with the steps being taken by the Government in this regard;
- (c) the steps taken by the Government to review the rules and regulations govering the industry in a time-bound manner so that their standards are at par with international standards;
- (d) whether the Government has analysed all the details received from the Public Sector Undertakings and Oil Industry Safety Directorate regarding the implementation of safety audit recommendations and ensured the compliance by each PSU; and
- (e) if so, the details, thereof along with the details of funds allocation made in this regard during the last three years and the current year?

ANSWER पैट्रोलियम और प्राकृतिक गैस मंत्री (श्री धर्मेन्द्र प्रधान)

MINISTER OF PETROELUM & NATURAL GAS (SHRI DHARMENDRA PRADHAN)

(a) Petroleum & Gas installations including petroleum wells/pipelines, refineries, marketing locations, etc., of Oil Public Sector Undertakings (PSUs) are provided with fire safety and security systems as per safety and security norms/standards set up by regulatory organisations like Oil Industry Safety Directorate (OISD), Petroleum Explosives and Safety Organisation (PESO) & Directorate General of Mines Safety (DGMS). Oil PSUs follow the statutory environment legislations. Pollution level are monitored and meet the statutory stipulations.

- (b) Government constituted the M B Lal Committee to enquire into its causes, and the infrastructural and systemic improvements required to be implemented in all oil industry installations, based on the international best practices. Ministry conducts review meetings to monitor progress for expeditious implementation of the Committee recommendations.
- (c) Safety audit of Oil and Gas installations are conducted by OISD. The shortcomings noticed during safety audits are communicated to the concerned organizations by OISD for rectification of the same. Simultaneously, the measures for improvement of safety are recommended for implementation in a time bound manner.
- (d) The Safety Council, headed by Secretary Petroleum & Natural Gas, reviews the safety related issues, including safety audit reports, to ensure implementation of any recommendations arising from these reports.
- (e) The details of funds allocation made on Safety & Security during the last three years and the current year (Rs. In crores) are as follows:-

Oil Company	2015-16	2016-17	2017-18	2018-19
Indian Oil Corporation	468.34	342.18	240.35	171.27
Limited				
Bharat Petroleum	177.04	214.95	297	195 (upto
Corporation Limited				Dec 2018)
Hindustan Petroleum	157.987	144.47	205.42	162.92 (upto
Corporation Limited				Jan 2019)
Gas Authority of India	200	190	205	215 (upto
Limited				Dec 2018)
Oil India Limited	116.50	123.49	132.13	142.71
